

## ANNUAL IMMOVABLE PROPERTY RETURN

Statement of immovable property for the year

1. Name of Officer (in full) and service to which the officer belongs : ANANDI RAMALINGAM
2. Present Post held : INFORMATION COMMISSIONER
3. Present Pay : Rs 2,25,000/-

Name of District, Sub Division, Taluk and village in which property is situated	Name and details of property		Present Value	If not in own name state in whose name held and his/her relationship to the Govt Servant	How acquired whether by purchase, lease**, mortgage inheritance, gift. Or otherwise, with date of acquisition and name with details of person/persons from whom acquired	Annual income from the property	Remarks
	Housing and other buildings	Lands					
Vidyaranyaपुरa, Bangalore-97	Flat	-	Rs 75 Lacs	Own Name	Land bought from BEL house bldg. society. Flat constructed in the year 2000 with PF loan / personal savings	Self occupied	
Road No 10, Banjara Hills, Hyderabad	Flat	-	Rs 3 Crores	Jointly held with husband Shri P. Ramalingam	Purchased from a private person with PF loan, Society Loan, Personal savings & Retirement benefits of husband	Self occupied	

Venkatala Village, Bangalore	-	60' x 40' site	Rs 50 Lacs	Own Name	Bought in 1993 from DOT House Bldg Society, from PF Loan & personal savings	Vacant	
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Signature *Arundh*  
 Date : 16 January, 2025

आनन्दी रामलिंगम / ANANDI RAMALINGAM  
 सूचना आयुक्त / Information Commission  
 केन्द्रीय सूचना आयोग  
 Central Information Commission  
 बाबा गंगनाथ मार्ग, मुनिरका, नई दिल्ली  
 Baba Gangnath Marg, Munirka, New Delhi

Inapplicable clause to be struck out .

- In case where it is not possible to assess the value accurately the approximate value in relation to present conditions may be indicated.
- Includes short term lease also.
- The wording '**No Change or No addition opr as in previous year**' may be avoided and all details filled up.

Note- The declaration form is required to be filled in and submitted by every member of Class I and Cass II (Group A and Group B) Services under Rule 15(3) of the Central Civil Services (Conduct) Rules 1955 (now Rule 18 (1) of the CCS (Conduct) Rules, 1964, on the first appointment to the service and thereafter at the interval of every twelve months, giving particulars of all immovable property owned, acquired or inherited by him or held by him on lease or mortgage, either in his name or in the name of any members of his family or in the name of any other person.